

**Viaan Industries Limited**  
**List of Financial Creditors as on 25.03.2022**

**The Public notice sought proof of claims from Financial Creditors in Form C as stipulated in Regulation 8. Till the last date of claim i.e., 25.03.2022, the undersigned Interim Resolution Professional has received claims from following Financial Creditors**

<b>Sr. No.</b>	<b>Name</b>	<b>Amount Claimed (INR)</b>	<b>Amount Admitted (INR)</b>	<b>Amount not Admitted (INR)</b>	<b>Secured/ Unsecured</b>	<b>Voting Share (%)</b>
1	Cash Ur Drive Marketing Private Limited	2,18,30,760/-	1,75,33,152/-	42,97,608/-	Unsecured	100
	<b>Total</b>	<b>2,18,30,760/-</b>	<b>1,75,33,152/-</b>	<b>42,97,608/-</b>		<b>100</b>

Note:1. Claim is admitted provisionally and are subject to change.

2. As per the claim papers, the calculation of interest is not in line with the loan agreement dated 12th November, 2017 entered into by the Corporate Debtor with the Financial Creditor. Hence the IRP has made fresh calculation of interest (on non – cumulative basis), in line with the loan agreement. Bifurcation of Principal Amount outstanding and Interest not given in claim form.